

**Revision of RBI inspection manual**

1953. SHRI AAS MOHAMMAD; SHRI SANJAY DALMIAM:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that inspection manual of the RBI has not been revised and the recent security scam has exposed its hollowness; and

(b) if so, when it last revised and what steps are being taken to make them upto date and so that it can stand-up to the recent challenges?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) and (b) Reserve Bank of India (RBI) has reported that its Inspection Manual was last revised in 1987. However, every time a circular containing new guidelines/instructions to commercial banks is issued by RBI, the Manual stands revised to that extent. According to RBI, the recent irregularities were not due to non-revision of the Inspection Manual.

**Views of Dr. Raja Chelliah on taxation**

1954. SHRI SANJAY DALMIA: Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the reported views of Dr. Raja Chelliah, the fiscal adviser to the Union Government, to replace taxation by VAT, in time with the process of economic liberalisation in the country, as has been published in the Statesman and oilier dailies of 19th July, 1994; and

(b) if so, whether these were his personal views of Government's thinking thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) Yes, Sir.

(b) The views of fiscal Adviser are based on deliberations at the conference

of State Finance Ministers held on 27.5.94 is Delhi where alongwith other issues the report of National Institute of Public Finance and Policy about in-troduction of Value Added Tax was also discussed. There was near unanimity in the Conference about gradual introduction of VAT, However, most of the States wanted that the matter should be examined in detail. It was resolved in that Conference to constitute a Committee of State Finance Ministers to examine the whole aspect of tax report including introduction of VAT. The Committee has since been constituted.

**बैंकों द्वारा जारी अदायगी आदेश (पे-आर्डर)**

1955. श्री मोहम्मद अफजल उर्फ दीन अफजल क्या वित्त मंत्री यह बताने को कृपा करेंगे कि :

(क) क्या यह सच है कि सरकारी विभाग बैंकों द्वारा जारी अदायगी आदेश (पे-आर्डर) स्वीकार करते हैं ;

(ख) क्या सहकारी बैंकों द्वारा जारी अदायगी आदेशों (पे-आर्डरों) को भी स्वीकार किया जाता है; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

वित्त मंत्रालय में राज्य मंत्री (श्री एम.वी. चन्द्रशेखर मूर्ति) : (क) जी, हाँ ।

(ख) हाँ, बशर्ते कि सहकारी बैंक एक अनुसूचित बैंक हों ।

(ग) प्रश्न नहीं उठता ।

**Working of public sector banks in Uttar Pradesh**

1956. SHRI SANJAY DALMIA: Will the Minister of FINANCE be pleased to state:

(a) whether in order to streamline the faulty working system of the Public Sector